

**Court-II**

**Before the Appellate Tribunal for Electricity, New Delhi  
(Appellate Jurisdiction)**

**Appeal No. 256 of 2015**

**Dated : 24<sup>th</sup> February, 2016**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Damodar Valley Corporation  
Versus**

**.... Appellant(s)**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant (s) : Ms. Anushree Bardhan and  
Ms. Poorva Saigal

Counsel for the Respondent (s) : Mr. R.B.Sharma for R.3

**ORDER**

Mr. R.B.Sharma, learned counsel for respondent No.3, namely, BSES Rajdhani Power Ltd., had already filed counter Affidavit. Service Affidavit by the appellant has already been filed. We note that other respondents, in spite of due service have not filed any counter affidavit/reply. Learned counsel for the appellant prays for and is granted three weeks time to file rejoinder.

Post this matter for hearing on **04<sup>th</sup> April, 2016.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

sh/kt